

Grow More Food Campaign

1822. Pandit J. P. Jyotishi: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the amount spent every year on the **Grow More Food Campaign** during the last five years; and

(b) the acreage of land brought under cultivation and irrigation during this period every year?

The Deputy Minister for Agriculture (Shri M. V. Krishnappa): (a) and (b). Two statements giving the required information are laid on the Table. [See Appendix III, annexure No. 80.]

Air Timings in Railway Time Table

1823. Shri N. R. Muniswamy: Will the Minister of **Railways** be pleased to state:

(a) whether the incorporation of **Air Timings** in the **Railway Time Tables** and **Guides** has been considered by Government to facilitate air and train journey passengers; and

(b) if so, whether in the next issue of the guides, such information will be published?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). The feasibility of incorporation of **Air Timings** in the **Railway Time Tables** is under examination in consultation with the Ministry of **Transport and Communications**. On completion of the examination, if found feasible, the **Air Timings** will be included in the **Railway Time Tables**.

Hindu Rao Hospital, Delhi

1824. Shri Ram Krishan Gupta: Will the Minister of **Health** be pleased to state the nature of steps taken or proposed to be taken to construct a 100-bed surgical ward in **Hindu Rao Hospital** and to coordinate this hospital with the **Irwin Hospital** in **Delhi**?

The Minister of Health (Shri Kar-markar): The **Delhi Municipal Corporation** have requested the **Delhi**

Administration for the transfer of the land for the construction of a 100-bedded surgical ward at **Hindu Rao Hospital**. As soon as the land is transferred construction work of the ward will be started. The question of the co-ordination of **Hindu Rao Hospital** with the **Irwin Hospital** will be taken when the **Surgical Ward** is complete and starts functioning.

Leprosy Patients in Delhi

1825. Shri Ram Krishan Gupta: Will the Minister of **Health** be pleased to state at what stage is the proposal to start a home for the healthy children of leprosy patients in the city of **Delhi**?

The Minister of Health (Shri Kar-markar): Preliminary arrangements to start a home for the healthy children of leprosy patients in the city of **Delhi** are being made by the **Delhi Administration**.

Railway Contractors and Suppliers

1826. Shri Vidya Charan Shukla: Will the Minister of **Railways** be pleased to state:

(a) whether it is a standard term for all railway contractors and suppliers that they shall not employ any person previously in the employment of the **Railway administration** without the prior and express sanction of the **Railway administration**;

(b) if so, how many instances of breach of the above term have come to the notice of the **Railway administration** during the past five years; and

(c) what action has been taken thereon?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) The standard form of agreement for goods and parcels handling contracts provides that the contractors shall not employ any person previously in the employment of the **Railway** without the express sanction of the **Railway administration**. Instructions have also recently been issued to the **Railway ad-**

ministration that all engineers of gazetted rank and other gazetted officers who after retirement and within 2 years of such retirement seek employment as contractors or employees of such contractors should obtain permission of the competent authority before taking up such employment.

(b) No breach of the above term has so far come to the notice of the Government.

(c) Does not arise in view of answer to part (b) of the question.

Non-Scheduled Air Operators

1827. Shrimati Renu Chakravartty: Will the Minister of Transport and Communications be pleased to state:

(a) whether employees of non-scheduled operators of airlines were asked by Aeronautical Inspection Department to give evidence at an enquiry regarding allegations of gross violations of Indian Aircraft Rules by these companies;

(b) whether it is a fact that after that nine of the seniormost workers of Kalinga Airlines have been retrenched on various charges; and

(c) whether it is proposed to enquire if these charges are *bona-fide* or have arisen out of intention to victimise the workers for giving evidence?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) As part of their normal duty, officers of the Aeronautical Inspection Directorate of the Civil Aviation Department call upon employees of Airline Operators to give evidence whenever necessary in respect of suspected or alleged violations of Indian Aircraft Rules or Regulations. In the recent past, such enquiries were made from

327 (Ai) L.S.D.—4.

the employees of two non-scheduled operators.

(b) It is understood that one non-scheduled operator has retrenched 8 of its employees recently.

(c) If the staff have been wrongfully discharged, they can seek redress through the appropriate channels.

Asansol Station

1828. Shri Subiman Ghose: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that casual labour is utilised in the promotional post of pointmen and levermen in the largest cabin of Asansol;

(b) whether it is a fact that a good number of cases of derailment occurred in this Station in 1958 and in 1959;

(c) if so, how many and the reasons for it;

(d) whether it has anything to do with such working by casual labour;

(e) whether Divisional Superintendent, Dhanbad is utilising a number of such casual labour as Pointmen and Levermen in the Barkakna Branch, a single line section of Eastern Railway; and

(f) if so, what action Government propose to take in both the matters?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No.

(b) and (c). Presumably the Hon'ble Member's reference is in respect of cases of derailments at points and if so, the particulars of such derailments which occurred at Asansol Station